

and we are taking steps to implement the suggestion and try to increase the number of beds.

SHRI AKBAR ALI KHAN: So far as this disease is concerned, it should be treated on a different level from other diseases because T. B. is of a very special kind where we require either hospitalisation or at least an isolation hospital. I know in my own State there have been patients of a very acute type but for want of accommodation they could not be accommodated. Special effort is therefore needed.

DR. R. B. GOUR: May be a suggestion for action, Sir.

SHRI J. S. L. HATHI: Of course, nobody denies that.

PANDIT S. S. N. TANKHA: Has any estimate been made by the Government to find out the exact number of persons who require hospitalisation?

SHRI J. S. L. HATHI: I have no information, Sir.

हैलीकोप्टरों का आयात

*१३७. **श्री भगवत नारायण भार्गव :** क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने हाल ही में किसी विदेश से हैलीकोप्टरों का आयात किया है ; और

(ख) यदि हां, तो कितनों का आयात किया गया है और आयात किस मूल्य पर और किस उद्देश्य से किया गया है ?

†[IMPORT OF HELICOPTERS

*137. **SHRI B. N. BHARGAVA:** Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether Government have recently imported helicopters from any foreign country; and

(b) if so, how many have been imported and at what rate and for what purpose?]

नागरिक विमान चालन उपमंत्री (श्री अहमद मोहिउद्दीन) : (क) और (ख): बोर्डर रोड डेवलपमेंट बोर्ड के खरीदे हुए हैलीकोप्टर के अलावा गवर्नमेंट ने और हैलीकोप्टर सिविल इस्तेमाल के लिए दरआमद नहीं किए हैं।

†[THE DEPUTY MINISTER OF CIVIL AVIATION (SHRI AHMED MOHIUDDIN): (a) and (b). Apart from a few helicopters purchased by Border Road Development Board the Government of India have not imported any helicopters for civil use.]

श्री भगवत नारायण भार्गव : क्या यह सही है कि गवर्नमेंट ने रशिया से इसके सम्बन्ध में बातचीत जारी की है और यहां हैलीकोप्टर के जो चालक हैं उन्हें रशिया में ट्रेनिंग के लिये भी भेज रही है ?

श्री अहमद मोहिउद्दीन : मुझे ट्रेनिंग के बारे में तो इल्म नहीं है लेकिन यह जो बोर्डर रोड डेवलपमेंट बोर्ड है उसने रशिया से ही हैलीकोप्टर दरआमद किये हैं।

श्री भगवत नारायण भार्गव : मेरे सवाल का जो (बी) पार्ट है उसका जवाब नहीं दिया गया है कि कितने मंगाये गये हैं और मंगाये जाने वाले हैं। और वे किस मूल्य पर मंगाये जा रहे हैं और किस काम के लिये मंगाये जा रहे हैं ?

श्री अहमद मोहिउद्दीन : मैंने अर्ज किया कि वह बोर्डर रोड डेवलपमेंट बोर्ड ने मंगाये हैं अपने काम के लिये।

SHRI SATYACHARAN: May I know whether the type of helicopters im-

ported could also be produced here in any of the Government of India undertakings?

SHRI AHMED MOHIUDDIN: I have no information.

DR. P. SUBBARAYAN: I suggest that this question be put to the Defence Ministry who have imported this.

SHRI BIREN ROY: May I know whether the Government have considered it necessary to import helicopters even from rupee payment countries for fighting the locust menace and for rescue work in connection with floods?

DR. P. SUBBARAYAN: As I said, all these questions relate to the Defence Ministry.

SHRI BIREN ROY: This is for civilian rescue work, for relief work in connection with anti-flood operations and for fighting the locust menace.

SHRI AHMED MOHIUDDIN: We are now talking about Government requirements but as far as private requirements are concerned, there is a private firm which has imported on a temporary basis four helicopters for spraying purposes, I think, in Kerala.

SHRI BIREN ROY: Is it a fact that the Government of India is going to manufacture helicopters in India?

SHRI AHMED MOHIUDDIN: I have no knowledge and the hon. Minister has already said that the question does not concern us.

उत्तर भारत नौका अधिनियम, १८७८ के अधीन नियमों का बनाया जाना

*१३८. श्री भगवत नारायण भार्गव : क्या परिवहन तथा संचार मंत्री १६ अगस्त, १९६१ को राज्य सभा में तारांकित प्रश्न संख्या ४५ से सम्बन्धित अनुपूरक प्रश्नों के दिये गये उत्तरों को देखेंगे और यह बताने

की कृपा करेंगे कि क्या सरकार ने दिल्ली, नगर निगम से उत्तर भारत नौका अधिनियम १८७८ के अधीन नियम बनाने को कहा है ?

†[FRAMING OF RULES UNDER NORTHERN INDIA FERRIES ACT, 1878]

*138. SHRI B. N. BHARGAVA: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to refer to the replies given to supplementary questions on Starred Question No. 45 in the Rajya Sabha on the 16th August, 1961 and state whether Government have since asked the Municipal Corporation of Delhi to frame rules under the Northern India Ferries Act, 1878?]

परिवहन तथा संचार मंत्रालय के राज्य मंत्री (श्री राज बहादुर) : दिल्ली प्रशासन से नार्दन इण्डिया फेरीज एक्ट, १८७८ के अधीन नियम बनाने के लिये कहा गया है । इस विषय पर उन के यहां जांच हो रही है ।

†[THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): The Delhi Administration have been asked to frame rules under the Northern India Ferries Act, 1878. The matter is under their examination.]

श्री भगवत नारायण भार्गव : क्या मैं यह जान सकता हूं कि १६ अगस्त, १९६१ को जब यही जवाब दिया गया था कि यह मामला तब से गवर्नमेंट के विचाराधीन है तब गवर्नमेंट इस बात को ध्यान में रखते हुए कि जमुना में कई एक्सीडेंट्स हो गये हैं इन नियमों को जल्दी बनाने के लिये क्यों नहीं आग्रह करती ?

श्री राज बहादुर : १६ अगस्त, १९६१ को जो जवाब दिया गया था उसकी तपती मेरे पास है और उस में यह लिखा था कि :

[] English translation.